

Case registered against Swami Sadachari at P.S. Defence Colony, New Delhi

3576. SHRI CHATURANAN MISHRA: Will the Minister of HOME AFFAIRS be pleased to refer to answer to the Unstarred Question 2498 given in the Rajya Sabha on the 12th December, 1985 and state:

(a) what are the details of the case lodged at P.S. Defence Colony, New Delhi under section 107/150 Cr. P.C. against one Swami Sadachari;

(b) what is the outcome of the case; and

(c) what is present stage of the case against Swami Sadachari in the court for murdering his newly married wife?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) A case under section 107/151 Cr.P.C. was registered against Swami Sadachari in October, 1984 when he was found quarreling over the construction of a wall adjoining his shop No. 29 New Khan Market.

Another case under Section 107/150 Cr.P.C. was registered in November 1984 against him for reasons of breach of peace.

(b) He was discharged by the Special Executive Magistrate in both the cases when the apprehension of breach of peace was over.

(c) No case of murder had been registered. A case registered under Section 365-IPC, vide FIR No. 453 dated 5-11-1983 is pending trial.

Persons Arrested for Possessing Forged University and Secondary Board Degrees

3577. SHRI CHATURANAN MISHRA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Shri Prakash Chand, President of the Jahangirpuri Block Congress Committee and Shri Sat Pal have been arrested recently for possessing forged University and Secondary Board degrees;

(b) if so, what are the details thereof;

(c) whether these two persons had also been arrested by the Crime Branch four years ago on the charge of cheating people by supplying forged certificates and were released on bail pending trial;

(d) if so, what are the details thereof;

(e) at what stage is their trial at present; and

(f) what are the reasons for prolonging the trial for about four years?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) and (b) S/Shri Prakash Chand and Sat Pal, along with two others, have been arrested on the charge of arranging fake degrees/certificates. The house of Shri Prakash Chand in Jahangirpuri was raided and a large number of blank certificates/degrees/mark-sheets of various Universities and Secondary Boards and seals of officials were seized.

(c) Yes, Sir.

(d) On the complaint of one Lalman Anand that he was given a certificate in Homeopathy of Central

Medical College, Jahangirpuri, which was found to be bogus, a case under section 120-B and 420 IPC was registered.

(e) The case is pending trial and is fixed for the production of accused persons on 26.11.87.

(f) The accused were adopting delaying tactics. Presently, they are lodged in Central Jail, Tihar in another case, and the Court has issued a direction to the Superintendent of the Jail for their production in the Court.

Activities of Sikhs in US

3578. SHRI GURUDAS DAS GUPTA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that Sikhs in the United States have been lobbying for extending aid to Pakistan;

(b) if so, whether those who have been lobbying include Indian citizens; and

(c) if so, what steps Government have taken to contain the campaign directed against India?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI K. NATWAR SINGH):

(a) Government are not aware of any general lobbying by the Sikh community in the USA in support of US aid to Pakistan. There have, however, been isolated instances when some individuals have expressed support for the transfer of AWACS to Pakistan.

(b) Government are not aware of the citizenship of these individuals.

(c) As seen, these are the activities of only a few individuals. Government have taken steps to counter any distortions of India's policies and image.

Committing of suicides by birds at Jatinga Village in Assam

3579. SHRI KAPIL VERMA :

DR. C. SILVERA :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government are aware that birds in a large number commit suicide during the months of September and October every year at Jatinga village in Assam;

(b) if so, whether any study has been conducted to ascertain the causes thereof;

(c) whether it is a fact that scientists from different disciplines have concluded that the principal reason for this behaviour is Geo-magnetism which make the birds immobile at night; and

(d) if so, what are the details thereof and what action Government propose to take or have taken to save these birds?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z. R. ANSARI): (a) Birds have been reported to be attracted by artificial light during September and October every year under certain weather conditions, near Jatinga Village in Assam. The birds develop immobility after landing, stop feeding and starve to death, if not eaten up earlier by the villagers.

z(b) Yes, Sir.

(c) and (d) A study being conducted by the Zoological Survey of India has not as yet come to a firm conclusion as to the cause of this phenomenon. In the meanwhile, the following steps have been taken by the State Government to save the birds:—

(i) High towers with strong artificial lights are put up to divert